

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.211

IB-533/ND/2020

IN THE MATTER OF

Parmod Mittal

..APPLICANT

Vs.

JKR Techno Engineers (P) Ltd

...CORPORATE DEBTOR

SECTION

U/s 9 IBC, 2016

Order delivered on 16.11.2022

CORAM:

**DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)**

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

PRESENT:

For the Applicant

: Mr. Ashok Juneja, Advocate

For the respondent

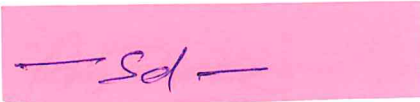
: Mr. Amit Sanduja, Advocate alongwith Mr. Divyam
Agarwal, Mr. Himanshu, Advocates

ORDER

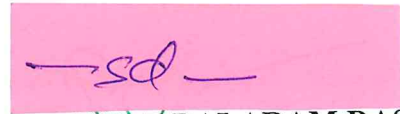
We have heard the arguments advanced by Mr. Ashok Juneja, Ld. Counsel appearing on behalf of the Petitioner and Mr. Amit Sanduja, Ld. Counsel appearing for the Corporate Debtor.

The arguments concluded. The parties are at liberty to file written submissions along with the case laws, if any, within 5 days.

Order reserved.



**(DR. BINOD KUMAR SINHA)
MEMBER (TECHNICAL)**



**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**